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## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 152/9/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.11.2017

Name of the Company:

Manek Enterprise

V/s.

Anil Mines & Minerals Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptdy

Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. NATASHA LUTARIA ABV. APPLICANT Obtacha

2. Heliyal Partich for Adv. Respondent Rugal
Navavati Associates

## **ORDER**

Learned Advocate Ms. Natasha Sutaria present for Operational Creditor/Petitioner. Learned Advocate Ms. Priyal Parikh i/b Nanavati Associates present for Respondent.

Petitioner filled affidavit along with partnership deed and authority letter.

Petitioner filed proof of service of date of hearing and service of application.

Respondent shall file objection within 5 days serving a copy in advance to the Petitioner.

List the matter on 24.11.2017 for hearing before admission.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 17th day of November, 2017.